



**OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE
SHAHDARA DISTRICT, KARKARDOMA COURTS, DELHI
LINK ROSTER**

The following Link Roster of Ld. Metropolitan Magistrate, Shahdara, District is modified with immediate effect till further orders:

Sl	Name of MMs	Name of MMs
1	Sh. Fahad Uddin Ld. MM-04, SHD/KKD Courts, Delhi	< --- Ms. Deepti Devesh Ld. MM,-04(M.C-04),SHD/KKD Courts, Delhi -->
2	MS Kadambari Awasthi Ld.MM,02(M.C) SHD/KKD Courts, Delhi	<---- Ms Deepakshi Rana Ld. MM (MC-03) . ---> SHD/KKD Courts, Delhi
3	Sh. Animesh Bhaskar Mani Tripathi, Ld. MM,-03 SHD/KKD Courts, Delhi	<---- Sh Ajeet Narain Ld. MM- 02 SHD/KKD Courts,Delhi. -->
4	Sh. Sh Bharat Aggarwal, Ld. MM,-05 SHD/KKD Courts, Delhi	<--- Ms. Saloni Singhi, Ld.MM,-01 SHD/KKD Courts, Delhi. --->
5	SH. Prayank Nayak, Ld. MM-NI Act Digital Court, SHD/KKD Courts, Delhi.	<--- Sh. Mayank Mittal, Ld.MM,-06. ---> SHD/KKD Courts,Delhi.

NOTE:


1. In the absence or non-availability or being on leave or otherwise busy with the administrative work, the work of the court of undersigned, shall be looked after by **Ms. Kadambari Awasthi**, Ld,MM-02, Shahdara and in the absence of Ms. Kadambari Awasthi Ld,MM-02, Shahdara, the same shall be looked after by the Ld. Duty MM of the day.
2. In the absence of the undersigned, the administrative work of the undersigned, will be dealt with by Ld. ACMM, and in the absence of Ld. ACMM, the same shall be looked by the Senior Most M.M. (Presently, Ms. Kadambari Awasthi Ld.M.M-02), and so on.
3. In the absence or non availability or being on leave or otherwise busy, remand /misc work which is required to be exclusively dealt with by undersigned i.e. Crime Branch/EOW shall be looked after by Ld. ACMM and in his absence by Ld. Duty MM of the day.
4. Whenever A/C/MM, including MM (NI Act-Digital Court) is are on leave, or is/are not available due to any reason, the judicial work of his/her/their Court/s shall be looked after by the MM (Reliever) on duty on that day. In case, all the three MMs (Reliever) are on leave or not available, due to inevitable reasons, the work of the court/s of the MMs in the district shall be looked after by the Link Magistrate shown against

his/her name in the opposite column in the table mentioned herein above. In case, both the said MMs are on leave or not available for the similar reasons, the MMs whose name is mentioned immediate below the name of Ld. MM concerned shall work as next link MM and shall look after the work of the court of the Ld. MM whose name finds mentioned above his name. In case, even the next link MM mentioned immediately below the name of the concerned MM is on leave or similarly non available, cause list of the said courts shall be put up before the undersigned, for appropriate order.

- 5 In Case Sh. Muneesh Garg, Ld. ACMM is not available; being on leave or busy with administrative work or for other official reasons, the work of the court of Sh. Muneesh Garg, Ld. ACMM shall be dealt with by Sh. Mayank Mittal Ld. MM, as the first link and in his absence by the Ld. Duty MM.
- 6 In case of non-availability of Sh. Mayank Mittal, Ld. MM his court work shall be looked after by his second link MM and in case of non-availability of his second link MM by his third link MM and so on and so forth. It is clarified that Sh. Paryank Nayak Ld. MM NI ACT, Digital Court Shall not look after the court work of any court as he being Digital Court, is likely to work from home cum residential office.
- 7 (A) The Link MM, besides fixing dates will also do other misc. work including recording of evidence of the court on leave, except passing final judgments, depending purely on the availability of time and volume of work fixed in their courts.
(B) The link MM shall first come to the court of MM on leave, personally deal with the matter listed, dispose of misc. applications and then start the work of his/her own court.
(C) In order to avoid delay in regulating the court work, the Ld. MMs/ACMM shall issue instructions making it the responsibility of their respective reader/ahlmads/stenos (in that order) to intimate in writing to the office of undersigned by 10.15 am positively, on the date when presiding officer happens to be on leave or absent, if application has not received in advance.
(D) In any case, the Link Magistrate shall commence work in the concerned court when presiding officer is on leave by 10.30 am. In case where a particular officer is expected to work as Link Magistrate in more than one court on a given day, he shall suitably instruct the reader of such other court to inform the litigants and members of the bar about the time when the Link Magistrate would be coming to such other court. (refer circular No. 5958-6040/CMM dated 19.7.1999)
- 8 Application for plea-bargaining may be dealt with by the Link Magistrate of the court trying the accused. After the conclusion of plea-bargaining proceedings, the file shall be sent back directly to the court from where it was referred. But in case the plea-bargaining fails, only the record of trial court shall be returned to the said court (without plea-bargaining proceedings) directly for further proceedings in the matter. The plea-bargaining proceedings shall not form part of the judicial record and shall be consigned to record room separately by the Ahlmad of the Link MM (Assignee Court) the endeavorer be made to dispose off the applications within 3 months of assignments.
- 9 All application for statements U/s 164 CrPC shall be marked by the court concerned to its 1st Link MM (except application u/s. 376 IPC and POCSO cases) and in case the 1st Link is on leave or busy in remand proceedings in hospital etc. or is not available due to any reason, then same application shall be marked to 2nd Link MM as per Link Roster and in case the both Link MMs are on leave or busy in remand proceedings in hospital etc. or are not available due to any reason, then same application shall be put up before LD. A.C.M.M for marking. All the application for statements u/s. 164 CrPC pertains to cases u/s. 376 IPC and POCSO cases shall be put up before Ld. A.C.M.M.



10 The Ld. MM (Reliever) shall look after the work of Link Duty, TIP, Inquest Proceedings, recording Statements u/s 164 Cr.P.C besides administrative duties as per the Order No. 659/CMM/SHD/KKD Dated : 20.11.2020.


(Viplav dabass)
Chief Metropolitan Magistrate,
Shahdara District, Karkardooma
Courts, Delhi

Date: 25/11/2020

No. 675 /CMM/SHD/KKD/Delhi
Copy for information to:-

- 1 The Registrar General, High Court of Delhi.
- 2 The District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
- 3 The Secretary, DLSA SHD/East/North East, Karkardooma Courts, Delhi.
- 4 All the Metropolitan Magistrates, Shahdara District, Karkardooma Courts, Delhi.
- 5 The D.C.P. Shahdara/ East/North East/ thr. Chowki Incharge, KKD Courts, Delhi.
- 6 The Incharge, District Courts Web-Site Committee, KKD Courts, Delhi.
- 7 Incharge Pool Car & Incharge Caretaking Branch, Karkardooma Courts, Delhi.
- 8 Incharge Cash Branch, Karkardooma Courts, Delhi.
- 9 Chief Public Prosecutor, Karkardooma Courts, Shahdara/East/North- East, Delhi
- 10 Secretary Shahdara Bar Association, Karkardooma Courts, Delhi.
- 11 Lock Up Incharge, Karkardooma, Delhi.
- 12 Information Center, Karkardooma Courts, Delhi.
- 13 Video Conference Room, Karkardooma Courts, Delhi
- 14 The Notice Board Karkardooma Court Complex, Delhi
- 15 For uploading on LAYERS
- 16 For uploading on Website of Distt. Courts Delhi through LAYERS
- 17 Office Order File.


(Viplav Dabass)
Chief Metropolitan Magistrate
Shahdara District,